

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Interlocutory Application No.2100 of 2019

In

Company Appeal (AT) (Insolvency) No. 134 of 2019

IN THE MATTER OF:

JM Financial Asset Reconstruction
Company Limited

.... Appellant

Vs

M/s Well-Do Holdings and Exports
Private Ltd. & Ors.

.... Respondents

Present:

**For Applicant/
Appellant**

**Mr. Krishnandu Datta, Senior Advocate with
Ms. Shivani Rawat and Mr. Sidharth Ranade,
Advocates.**

**Mr. Ramji Srinivasan, Senior Advocate with
Mr. Dhruv Malik and Mr. Kamendra Singh,
Advocates for COC.**

For Respondents:

**Mr. Ankur Kashyap, Advocate, Advocate for
Respondent No.3.**

ORDER

11.07.2019 Heard. Report be called from Registrar, National Company Law Tribunal, Hyderabad, who will place the order of this Appellate Tribunal before the Hon'ble Members dealing with the matter in C.P. (IB) No.282/7/HDB/2017, as to why no final order under Section 31 of the Insolvency and Bankruptcy Code, 2016 has been passed in spite of time allowed by this Tribunal on 8th April, 2019 and how much time Adjudicating Authority will take to pass such order. In case of long delay, this Appellate

Tribunal may call for records and itself pass orders in exercise of inherent power under Rule 11 of the NCLAT Rules, 2016 to ensure immediate and quick resolution process. The Registrar, NCLT Hyderabad will forward the report within two weeks.

The parties will also inform the Registrar and Members of the NCLT, Hyderabad. The Office is directed to forward a copy of this order to the Registrar, NCLT Hyderabad to bring it to the notice of the Hon'ble Members hearing the C.P. (IB) No.282/7/HDB/2017 for immediate action.

Post the case 'for orders' on **29th July, 2019 at 10:30 A.M.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

Ash/GC